

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1148 of 2024

Arising Out of PS. Case No.-180 Year-2024 Thana- BETTIAH CITY District- West
Champanan

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Suresh Yadav Son Of Bedar Yadav @ Bedar Yadav R/O- Village- Bajaya
Bairiya, Post- Damrapur, P.S.- Sahodra, Bettiah, Distt.- Wes Champanan

... .. Petitioner

Versus

1. The State Of Bihar Through The Director General Of Police, Bihar Patna
2. The District Magistrate, West Champanan
3. The Superintendent Of Plice, District West Champanan At Bettiah
4. Block Development Officer, Sadar Bettiah
5. Manoj Kumar Singh, Inspector- Cum- S.H.O. Bettiah Muffasil Police
Station

... .. Respondents

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Appearance :

For the Petitioner/s : Mr. Dhananjay Kumar, Advocate
Mr. Abhinav Pandey, Advocate
For the Respondent/s : Mr. Ajay, G.A.5

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CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
ORAL ORDER

2 05-06-2024

The matter has come up on mentioning only to consider at this stage the prayer of the petitioner to direct the respondents to forthwith secure, preserve and place on record the CCTV footage dated 19.04.2024 for the period during 12:30 pm to 5:30 pm of all cameras installed in and around parking of Zila Parishad, Bettiah near the office of Superintendent of Police, CCTV cameras installed at Collectorate gate and CCTV cameras installed by Nagar Parishad between two gates of Bus Stand, Bettiah.

2. Learned counsel for the petitioner submits that in



fact vide Annexure- P/3, the petitioner has already submitted a request in this regard in the Public Grievance Cell of Bettiah Police as back as on 08.05.2024 but till date, no action has been taken.

3. Mr. Ajay, learned G.A. 5 appears for the State and submits that there is no objection to the said prayer of the petitioner.

4. In the aforesaid view of the matter for the present, this Court directs the Superintendent of Police, Bettiah to look into the request of the petitioner and take steps to secure and preserve the CCTV footage in accordance with law as prayed in paragraph '1(ii)' of the writ application as the same may be required to be considered at appropriate stage.

5. List this case after summer vacation i.e. on 20.06.2024.

(Rajeev Ranjan Prasad, J)

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